



High Court of Tripura
Agartala

Order No. 19

Dated, Agartala, the 25th April, 2013

It is hereby ordered that henceforth all the Judicial Sections shall place the orders/Judgments received from the Hon'ble Supreme Court before the Hon'ble the Chief Justice for his Lordship's perusal.

By Order,

sd/-

(M. Chakrabarti)
Registrar

Memo No.F. 40 (21)-HCT/BENCH/REGISTRY/2013 / 5386-5397

April 25, 2013

Copy to:

01. The i/c. Joint Registrar, High Court of Tripura, Agartala;
02. The Deputy Registrar(s), High Court of Tripura, Agartala;
03. The Assistant Registrar(s), High Court of Tripura, Agartala;
04. The Librarian-cum-RO., High Court of Tripura, Agartala;
05. The Private Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
06. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
07. The Private Secretary to the Registrar, High Court of Tripura, Agartala;
08. The Superintendent(s), High Court of Tripura, Agartala;
09. The Sr. Grade Translator-cum-i/c. Paper Book Section, High Court of Tripura, Agartala;
10. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
11. The Bench Sections, High Court of Tripura, Agartala; and
12. Order File.

M. Chakrabarti
25.04.13

(M. Chakrabarti)
Registrar